

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

DA 634/91.

Dt. of Order: 24-6-93.

Dr. E. Vedavyas

vs.

....Applicant

1. State Government of Andhra Pradesh, represented by its Chief Secretary, General Administration (Spl.A) Department, Hyderabad.
2. Union of India, represented by its Secretary, Department of Personnel, North Block, New Delhi.

....Respondents.

-- -- --

Counsel for the Applicant : Shri G.V.L. Narasimha Rao

Counsel for the Respondents : Shri D. Panduranga Reddy, for R-1
Shri N.R. Devraj, Sr. CGSC for R-2

CORAM:

THE HON'BLE JUSTICE SRI V. NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI P.T. THIRUVENGADAM : MEMBER (A)

(Order of the Divn. Bench delivered by
Hon'ble Sri Justice V. Neeladri Rao, Vice Chairman)

-- -- --

The relief claimed in this O.A. is as under :-

(a) to direct the Respondent-Govt. of Andhra Pradesh to give an appropriate posting to the applicant not below the rank and status of the post of Principal Secretary to Govt. of Andhra Pradesh on par with his batch-mates and juniors, who are holding the posts of Principal Secretaries at present;

(b) to allow the application;
(c) and to pass such other order
or orders as this Hon'ble Tribunal
may deem fit and proper in the
circumstances of the case.

Original Application No.633/91 filed by this applicant
was disposed of with certain directions and those directions
were complied with. Hence this O.A. has became infructuous
as urged by the counsel for the Respondents. The same is
not questioned.

2. In the result the O.A. is dismissed as infructuous
with no order as to costs.

P.O. 26
(P.T. THIRUVENGADAM)
Member (A)

Neelam
(V.NEELADRI RAO)
Vice-Chairman

Dated: 24th June, 1993. Dy. Registrar (Judl.)
Dictated in Open Court.

av1/
Copy to:-

1. Chief Secretary, General Administration (Spl.A) Department,
State of A.P. Hyderabad, A.P. State Secretariat, Hyderabad.
2. Secretary, Department of Personnel, Union of India, North Block
New Delhi.
3. One copy to Sri. G.V.L.N. Murthy, Advocate, 2-1-566/8/1,
Nallakunta, Hyd.
4. One copy to Sri. D.Panduranga Reddy, Spl. Counsel for A.P. (R-1)
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd. (for R-2)
6. One spare copy.

Rem/-

20/6/93
P.O. 26

09-634101

TYPED BY COMPARED BY

CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

P. Thiruveranga Iyer
THE HON'BLE MR. K. BALASUBRAMANIAN :
MEMBER (ADMN)

AND

THE HON'BLE MR. T. CHANDRASEKHAR
REDDY : MEMBER (JULY.)

DATED: 24/6/1993

ORDER/JUDGMENT

R.P. / C.P/M-A-NC

in

Q A No

634191

~~T.A. NO.~~

(W P NO

Admitted and Interim directions issued

Allowed

Disposed of with directions
Dismissed as withdrawn

DE GRUYTER

Dismissed for default

Ordered/Rejected

No order as to costs.

pvm

Central Administrative Tribunal
DESPATCH
14 JUL 1993 10 AM
HYDERABAD BENCH.